




LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Barge Tax (Amendment) Bill, 2009

(Bill No. 31 of 2009)


~~To be~~ introduced in the Legislative Assembly of the State of Goa

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
DECEMBER, 2009.**

The Goa Barge Tax (Amendment) Bill, 2009

(Bill No. 31 of 2009)

A

BILL

further to amend the Goa, Daman and Diu Barge Tax Act, 1973 (Act 10 of 1973).

BE it enacted by the Legislative Assembly of Goa in the Sixtieth year of the Republic of India as follows:- 5

1. Short title and commencement.— (1) This Act may be called the Goa Barge Tax (Amendment) Act, 2009. 10

(2) It shall come into force at once.

2. Amendment of Schedule.— For the Schedule to the Goa, Daman and Diu Barge Tax Act, 1973 (Act 10 of 1973), the following Schedule shall be substituted, namely:- 15

"SCHEDULE
(See section 3)

Capacity of Barge	Maximum annual rate per ton
(a) Less than 1000 tons	Rs. 90.00
(b) 1000 tons and above	Rs.145.00

Note:— When tax is not paid for the whole year at a time, but is paid for one or more quarters at a time, the tax so payable for each quarter shall be an amount equal to one-fourth of the annual tax plus ten percent of that amount".

Statement of Objects and Reasons

The Schedule appended to the Goa, Daman and Diu Barge Tax Act, 1973 (Act 10 of 1973), as in force, specifies the maximum annual rate of tax per ton, payable as per the carrying capacity of the barge, in two different slabs.

The Bill seeks to amend said Schedule appended to the said Act so as is to further revise the rates of barge tax as the last revision of rates was effected five years ago. This will earn additional revenue to the Government which will help to meet the growing expenditure on maintenance of the Inland Waterways of Goa and also to develop infrastructural facilities in the port.

This Bill seeks to achieve the above objects.

Financial Memorandum

The Department was collecting total revenue of about 5.36 crores approximately per annum by way of barge tax. The tax was meant to meet the growing expenditure on maintenance of Inland Waterways of Goa. With the revision of barge tax as proposed, the Government will get an additional revenue of Rs.75 lakhs approximately per annum. The said tax would be collected by utilizing the existing manpower of the Department. The proposed revision of barge tax does not entail extra expenditure on the part

of the exchequer.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill

Porvorim-Goa
16th December, 2009

(Francisco X. Pacheco)
Minister for Ports

Assembly Hall,
Porvorim-Goa
16th December, 2009

J. N. Braganza)
Secretary (Legislative)

Governor's Recommendation Under Article 207 of the Constitution

In pursuance of Article 207 of the Constitution of India, I, Dr. S.S. Sidhu, Governor of Goa, hereby recommend the introduction and consideration of the Goa Barge Tax (Amendment) Bill, 2009, by the Legislative Assembly of Goa.

ANNEXURE

['SCHEDULE'

(See Section 3)

Capacity of Barge	Maximum annual rate per ton	Rs.
(a) Less than 1000 tons	Rs. 80.00	
(b) 1000 tons and above	Rs. 130.00	

Note:— When tax is not paid for the whole year at a time, but is paid for one or more quarters at a time, the tax so payable for each quarter shall be an amount equal to one-fourth of the annual tax plus ten percent of that amount.]